

THE HON'BLE SRI JUSTICE A.ABHISHEK REDDY

WRIT PETITION No.24160 of 2020

ORDER:

Heard learned counsel for the petitioners, learned Government Pleader for Municipal Administration and Urban Development for respondent No.1, learned Standing Counsel for respondent No.2, and learned Government Pleader for Revenue for respondent Nos.3 and 4. With their consent, the Writ Petition is disposed of at the stage of admission itself.

In this writ petition, the petitioner is questioning the action of the respondents in trying to interfere with the peaceful possession of the petitioners in respect of property bearing plot No.64 in survey No.326 admeasuring 300 Sq.Yards situated at Nizampet Village and Gram Panchayat, Bachupally Mandal, Medchal-Malkajgiri District, without following due process of law, as illegal and arbitrary.

Learned Standing Counsel, on instructions, states that the official respondents are not interfering with the possession of the petitioners, and in case, if they need to do so, they will do it in accordance with law.

In view of the above made submissions, the grievance of the petitioners stands redressed and the Writ Petition is disposed of directing the official respondents not to interfere with the possession of the petitioners in respect of the subject property, except in accordance with the procedure established by law.

The miscellaneous petitions pending, if any, shall stand closed. There shall be no order as to costs.

A.ABHISHEK REDDY, J

Date: 29-12-2020.
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